

**THE ORISSA MERGED STATES' (LAWS) (AMENDMENT)
ACT, 1950**

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**AN ACT FURTHER TO AMEND THE ORISSA MERGED STATES'
(LAWS) ACT, 1950**

WHEREAS it is expedient further to amend the Orissa Merged States' (Laws) Act, 1950 in the manner hereinafter appearing ; Orissa Act IV of 1950

It is hereby enacted as follows :—

Short title and commencement.

1. (1) This Act may be called the Orissa Merged States' (Laws) (Amendment) Act, 1950.

(2) It shall come into force at once.

Amendment of the Schedule, Orissa Act IV of 1950.

2. In the Schedule to the Orissa Merged States' (Laws) Act, 1950 :— Orissa Act IV of 1950

(i) immediately above the entry " 1853 XIX The Recusant Witnesses Act, 1853 " the following heading and the entry below the said heading, shall be inserted, namely :—

" CENTRAL ACTS

1851 VIII The Indian Tolls Act, 1851 "

(ii) the entry " 1864 XV The Indian Tolls Act, 1864 " shall be inserted immediately below the entry " 1861 V The Police Act, 1861 ".

(iii) clause (b) of the modifications or amendments in the fourth column against the entry, " The Code of Criminal Procedure, 1898 " in the third column, shall be omitted and clause (c) shall be relettered as clause (b).

(iv) the entry " 1939 IV The Motor Vehicles Act, 1939 " and all the modifications or amendments specified against it in the fourth column shall be omitted.

(v) the entry " 1920 IV The Bihar and Orissa Mining Settlements Act, 1920 " shall be inserted immediately below the entry " 1920 II The Bihar and Orissa Places of Pilgrimage Act, 1920 ".

(vi) (1) Clauses (1), (2), (3) and (4) of the modifications or amendments in the fourth column against the entry, The Orissa Land Encroachment Act, 1947, shall be renumbered as clauses (2), (3), (4) and (5) respectively and before the said clauses as so renumbered the following clause shall be inserted, namely :—

" (1) (a) in the preamble and in sub-section (2) of section 1 the word ' and ' before the word ' Balasore ' shall be omitted and after the said word ' Balasore ' the following words shall be inserted, namely :—

" and the merged States ".

(b) for sub-section (3) of section 1, the following sub-section shall be substituted, namely :—

“(3) It shall be deemed to have come into force on the 11th June, 1949.”

(2) after clause (5) of the modifications, as so renumbered, the following modification shall be inserted, namely :—

“(6) in section 10 after the words “Revenue Commissioner” wherever they occur the words “or the Commissioner, Northern Division, as the case may be” shall be inserted.

(vii) the entry “1949 I The Orissa Motor Vehicles (Amendment) Act, 1949” shall be inserted immediately below the entry “1948 XIX The Land Acquisition (Orissa Amendment) Act, 1948.”